

C.P. No. 08/99
filed by applicant,
heard for
order on 5.4.99

2
26/2

PT. 23/4/99

As no DB is available
the matter is adjourned
to 21/6/99
for ^{and} Dy. Registrar.

PT. 21-6-99

As DB has not taken
order matter the matter is
adjourned to 16-7-99

^{for}
for Dy. Registrar

Dated: 16-7-1999 (3)

Shri S.P. Sarsena, Counsel for
the applicant.

Issue notice ^{proceedings} to the respondents
as to why contempt should not be
instituted for non implementation of the
order dated 21-8-1998. Respondents is
allowed six weeks time to file
reply.

List the case for order on
27-8-1999.

(11)

(S.L. Jain)

n(5)

(D.S. Bawga)
n(10)